

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI



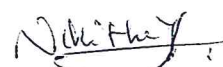
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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/20/2016  
NAME OF THE PETITIONER(S) : G. Sadayaramanujam & 2 others  
NAME OF THE RESPONDENT(S) : GGN Spinning Mills Private Limited and 4 others  
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE  
REPRESENTATION BY WHOM

1.	SUSAMA HARINI A for M/s. V. Ramachandran Advocates	Counsel for petitioner	
2.	G. SADAYARAMANUJAM	1 <sup>st</sup> Petitioner	
3.	NIKITHA FOR KING AND PARTRIDGE	RESPONDENT	

**ORDER**

Counsel for Petitioner present. Counsel for R1 to R5 present. As seen from the order dated 13.02.2018, R1 to R5 were proceeded *ex parte*. Counsel for the Respondents prayed for setting aside the order dated 13.02.2018, to which the Counsel for the Petitioner has no objection. The order dated 13.02.2018 is set aside subject to the payment of cost Rs.2,000/- which shall be paid to the Counsel for the Petitioner. Counsel for the Applicant has filed a memo suggesting the names of the Chartered Accountant and the Company Secretary. Counsel for R1 to R5 also suggested the name of one Chartered Accountant and Company Secretary.

The Chartered Accountant viz., Mr. C.A.Vel. Meyyappan is appointed along with the Company Secretary viz., Mr. C.S.K. Sankar Makesh for the purpose of auditing the accounts of the Company and reporting non-compliances of the provisions of the Companies Act from 01.04.2002 till date. The report shall be submitted within four weeks.

The fees to the Auditor and the Company Secretary shall be paid by the parties at the ratio of 50 : 50. The Auditor and the Company Secretary in consultation with the parties may decide their fees. The Auditor and the Company Secretary shall give due opportunity to both the parties for the purpose of providing documents, informations and objections, if any.

The matter is adjourned sine die. The parties are at liberty to mention as and when the report of the Auditor and the Company Secretary is filed before this Bench.

(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)